

**Chief Justice's Court**

**Case :-** CRIMINAL WRIT-PUBLIC INTEREST LITIGATION  
No. - 4 of 2024

**Petitioner :-** Suraj Pal Singh

**Respondent :-** Union Of India And Another

**Counsel for Petitioner :-** In Person

**Counsel for Respondent :-** A.S.G.I., Vivek Kumar Singh

**Hon'ble Arun Bhansali,Chief Justice**

**Hon'ble Vikas Budhwar,J.**

1. This petition has been filed by the petitioner, *inter alia*, seeking declaration of the I.P.C. and Cr.P.C. and all other criminal laws as violative of Article 21 and Article 13 of the Constitution of India.
2. Submissions have been made that instead of the law being penal, the same should be reformatory.
3. The challenge laid by the petitioner essentially is based on the provisions of I.P.C. and Cr.P.C., which provisions stand repealed by introduction of new laws, i.e., *Bhartiya Nyaya Sanhita (BNS)* and *Bhartiya Nagrik Suraksha Sanhita (BNSS)*.
4. In view of the said amendment in law and new law having been introduced, the petitioner may go through the same and in case, his grievance still exists, he may take appropriate steps in accordance with law.
5. With the above observations, the petition stands disposed of.

**Order Date :-** 7.8.2024

Mukesh Pal/Rajesh

(Vikas Budhwar, J)      (Arun Bhansali, CJ)